

(d) whether Government proposes to bring these domestic servants within the purview of social security?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE): (a) and (b) As 'Public Order' is a state subject, it is primarily the responsibility of the State Government to take necessary action for protecting people, including the domestic servants in the State. The domestic work falls under the purview of State sphere and State Governments are empowered to take action for protection of their rights.

(c) The State-wise details of labourers working as domestic servants in the country is not maintained. However as per National Sample Survey (NSS) 2004-05, there are about 47.50 lakh domestic workers in the country.

(d) The Government has enacted the Unorganized Workers' Social Security Act, 2008 for the social security and welfare of unorganized workers which includes domestic servants/workers.

Sexual harassment in work places

2440. SHRI AVINASH PANDE: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether the number of sexual harassment cases in work places has increased/decreased over the past three years in India;

(b) if so, the details thereof;

(c) whether data for the number of sexual harassment cases in work places is available for Delhi and NCR region; and

(d) if so, the details thereof?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE): (a) to (d) Centralized data on the number of cases of sexual harassment is not maintained. The Government does not receive complaints directly as these are to be dealt by Complaints Committees constituted by the employers at their respective workplaces. However, not many cases of sexual harassment have been reported in the last three years. Only one case of sexual harassment has been reported in Central Sphere. The case was examined by sexual harassment committee of NTPC Dadri and was found to be false.

In Delhi two cases of sexual harassment have been reported during last three years. The details of these are as follows:

(i) Smt. Neelam Vig in M/s Jassaram Hospital, Karol Bagh, New Delhi-The case is presently being examined by committee constituted by the management.

- (ii) Smt. Bimla Bhatt of M/s Jaypee Sidharth Hotel, Rajendra Nagar, New Delhi— the management of Jaypee Siddharth Hotel has terminated the service of the accused in the charges of sexual harassment case.

No other case has been reported from the NCR region. However, The Protection of Women against Sexual Harassment at Work Place Bill, 2010 has been introduced in Lok Sabha on 7.12.2010 by Minister of Women and Child Development. The proposed legislation extends to the whole of India and applies to every workplace whether in public or private sector, whether organized or unorganized. The Bill also seeks to cover all women who are employed as well as those who enter the workplace as clients,, customers or apprentices besides the students and research scholars in colleges and universities and patients in hospitals.

Strategy and time-frame to abolish child labour

2441. SHRI RAMA CHANDRA KHUNTIA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) what is the strategy and time-frame of Government to abolish the child labour in the country and whether Government has got the correct statistics of child labour, State-wise and industries-wise;

(b) whether the implementation of National Child Labour Project (NCLP) has really reduced the drop out of the children in the school and if so, the details thereof; and

(c) whether the child labour school teachers and staff are getting monthly salary less than the minimum wages?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE): (a) Child Labour is a complex socio-economic problem, which needs sustained efforts over a long period of time. Considering the nature and magnitude of the problem, Government is following a sequential approach of first covering children working in hazardous occupations/processes. As per the Census 2001, there were 1.26 crore working children in the country in the age group of 5-14 years, the State-wise information is as per Statement-I (See below). As per unit level records of NSSO, 2004-05, sector-wise information in percentage terms is as per Statement-II (See below).

(b) As per Census 2001, there were 1.26 crore working children in the country in the age group of 5-14, whereas in the Survey conducted by National Sample Survey Organisation (NSSO) in 2004-05, the number of working children were estimated at 90.75 lakh.

(c) The teaching volunteers for the special schools and other staff of the project society are being paid consolidated amount of honorarium for their services, not monthly salary.